

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 66/94.

Dt. of Decision : 07-01-97.

S. Shivalingam

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Telecommunications,
Gadwal-509 125.
2. The Asst. Engineer,
Telecom (Groups),
Wanaparty-509 003.
3. The Telecom Distt.Engineer,
Municipal Complex,
Mahabubnagar-500 050.
4. The General Manager, Telecom,
Hyderabad Area, C.T.O.Compound,
Sec'bad-500 003.
5. The Chairman, Telecom Commission,
(Representing Union of India),
New Delhi-110 001.

.. Respondents.

Counsel for the Applicant : Mr. C.Suryanarayana

Counsel for the respondents : Mr.N.R.Devaraj,Sr.CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

1-2-88. He was given notice for termination of his service vide memo No.E-142/Vol.III/92-93/39 dated 30-09-92 (Annexure-I). It is stated that he was discharged subsequently. It is also submitted that the applicant has been re-engaged in service.

3. This OA is filed praying for a direction to the respondents to bring him on the ~~Muzdeer~~ Roll and include his name in the seniority list of Casual ~~Labourers~~ ^{Workers} and grant him temporary status and regularisation in his turn in accordance with rules.

4. After certain deliberation, the learned counsel for the respondents submitted that his name will be brought on the ~~Muzdeer~~ Roll if he is continuing in service as Casual Labour on date and his name will also be included in the seniority list of casual ~~Labourers~~ ^{Workers}. Further, it is submitted by the learned counsel for the respondents that the case of the applicant will be considered for granting him temporary status and regularisation in his turn in accordance with rules.

5. In view of the above submission of the learned standing counsel, no further direction is necessary in this case. Noting the ^{of the Respondents} above submission, the OA is disposed of. No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDG.)

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 07th January 1997.
(Dictated in the Open Court)

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AMR 16/97
D-R (S)

① 27/1/97
TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANG RAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

7-1-97

Order/Judgement
R.P/C.P/M.A.NO.

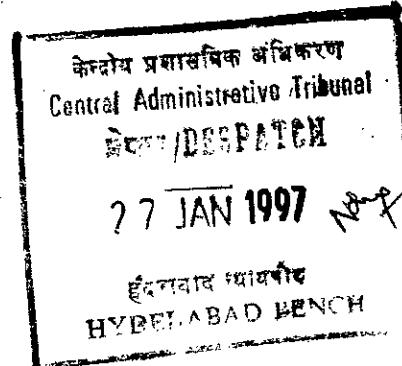
in

D.A.NO. 66/84

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR



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